

FIR No. RC 2172017A0021
dated 07.09.2017
PS CBI, AC II, New Delhi
CBI Vs. Jayanthi Natarajan & ors.
U/s: 120-B IPC R/W S. 13(2) &
13(1)(d) of PC Act, 1988.

17.10.2020

Presence:

(Through CISCO Webex Meetings App)

Ld. Counsel Sh. Shree Singh with Ld. Counsel Ms. Maneka
Khanna for applicant Jayanthi Natarajan.

Sh. Amit Kumar, Ld. Public Prosecutor for CBI.

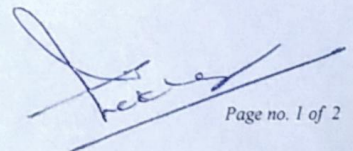
ORDER ON THE APPLICATION OF SMT. JAYANTHI
NATARAJAN U/S 102 Cr.P.C. SEEKING DE-FREEZING OF BANK
ACCOUNTS

An application on behalf of applicant Smt. Jayanthi Natarajan under Section 102 Cr.P.C. for de-freezing of the bank accounts was moved before Ld. Principal District & Sessions Judge-cum-Special Judge, Rouse Avenue District Courts, New Delhi Ms. Sujata Kohli, who assigned the same to this court for adjudication and disposal of the same.

Today, I have heard Ld. Defence counsel and Ld. Public Prosecutor for CBI on the present application through CISCO Webex Meeting App arranged by Sh. Raj Kumar, the Reader of this court.

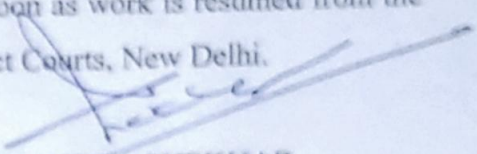
Ld. Public Prosecutor for CBI seeks time for filing reply and addressing arguments.

Heard. Request allowed.



At the request of Ld. Public Prosecutor, put up for reply and arguments on 23.10.2020 at 10.00 a.m.

A copy of this order is being sent through Whats App to Sh. Raj Kumar, Reader of this court with a direction to get this order uploaded on the official website of Delhi District Courts at the earliest through Computer Branch, Rouse Avenue Courts Complex, New Delhi. He is also directed to send a Whats App copy of the order to the respective counsels of the parties at the earliest. A signed hard copy of the order shall be placed on record as soon as work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.



CHANDRA SHEKHAR
Special Judge, CBI-19 (PC Act)
Rouse Avenue Courts, New Delhi
17.10.2020